

**CHAPTER 23**

## REPORTS AND RETURNS

## PART A—GENERAL

There are four main classes of returns relating to Judicial Work. These are :-

Different kinds of returns.

- (i) The statements attached to the Annual Civil and Criminal District Reports, which are combined into the State's statements for the purpose of making a yearly survey of the Judicial administration.
- (ii) Periodical returns, usually monthly or quarterly, made to the High Court in order that the Judges may keep a check on the progress of judicial business.
- (iii) Periodical returns made by Subordinate Courts to the District and Sessions Judge or to the District Magistrate for the same purpose.
- (iv) Returns made to other departments, such as the Police for their own use.

2. The purpose for which the returns are made should be clearly understood by the officers by whom they are prepared and to whom they are submitted. Annual reports and returns are dealt with in Part B of this Chapter. Classes (ii) and (iii) are dealt with in Part C. Instructions regarding information to be supplied to the police will be found in Part D.

References

3. Appendix I to this Chapter gives a list of the reports and returns which are to be submitted to the High Court, and the dates on which they are due. Appendix II gives a list of returns for which blank forms will be supplied by the High Court without indent.

References.